

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 21**

**IA 2529/2024**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s CHAMBER  
CONSTRUCTION PVT LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Nausher Kohli a/w Adv. Shreyansh Desai i/b M/s V. Deshpande & Co. for the Applicant present. Adv. Aniruth Purushothaman for the erstwhile Promotor present. Adv. Nayan Mahar a/w Smiti Tewari for the Liquidator is present through VC.

**IA 2529/2024**

Registry is directed to expedite the numbering of Application filed by the Applicant to implead the Suspended Board. The Suspended Board shall in turn file the Reply. In the meanwhile, on the next date of hearing, Suspended Board shall place on record the hard copy of the Reply, so the argument can continue and supply the copy thereof, to all the parties well before the next date of hearing.

The Liquidator is directed to come on record as to explain the reasons for not taking over the possession of this property. Liquidator is also directed to file the Reply within one (1) week.

List this matter on Board on **09.07.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**